

THE HIGH COURT OF MEGHALAYA SHILLONG

STANDING ORDER NO. 22 of 2018

Dated April 10th, 2018

In terms of direction of Hon'ble Judge-in-charge, e-Committee, Supreme Court of India it is henceforth directed that all concerned in this Registry shall ensure not to display the Aadhar number of a litigant on the official website and to remove/mask the same if it so appears.

The aforesaid order shall also apply to all subordinate Courts falling within the jurisdiction of this High Court.

Sd/-

CHIEF JUSTICE (ACTING)

Memo No. HCM – III/16/2014-18/Judl./433A

Dated Shillong, the 10.04.2018.

Copy for information forwarded to:

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice (Acting), High Court of Meghalaya, Shillong.
2. The PS to Hon'ble Mr. Justice S.R. Sen, Chief Justice (Acting), High Court of Meghalaya, Shillong.
3. The Registrar (Administration), High Court of Meghalaya, Shillong.
4. All District and Sessions Judge in the State of Meghalaya.
5. The Chief Librarian for favour of necessary action.
6. The Superintendent (Judl.), High Court of Meghalaya, Shillong.
7. All Private Secretaries, High Court of Meghalaya, Shillong.
8. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
9. Notice Board.
10. Office File.

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REGISTRAR GENERAL